

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

Miscellaneous Application No.227/94 in

Dated:-

30 MAY 1994

563 of 1993.

APPLICATION NUMBER:

APPLICANTS:

Sri.P.Krishna Murthy v/s. Chief Personnel Officer, Southern Railway,
To. Madras and Others.

1. Dr.M.S.Nagaraja, Advocate, No.11, Second Floor,
First Cross, Sujatha Complex, Gandhinagar,
Bangalore-9.
2. The Assistant Personnel Officer, Southern Railways,
Bangalore.
3. Sri.A.N.Venugopala Gowda, Advocate, No.8/2, Upstairs,
Rashtriya Vidyalaya Road, Bangalore-4.

Subject:- Forwarding of copies of the Orders passed by the
Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/
STAY ORDER/INTERIM ORDER/, passed by this Tribunal in the above
mentioned application(s) on 24 - 05- 1994.

S. Ravinder 30/5
for DEPUTY REGISTRAR
JUDICIAL BRANCHES.

gm*

Copy
Recd
Encl
On

Date

Office Notes

Orders of Tribunal

MANO. 227/94 (OA 563/93)

PKS VC/VR MA

24.5.1994

Orders on M.P. for Extension

of Time: Heard Shri A.N.Venugopal for the Railways seeking further extension of time for compliance of the directions of this Tribunal. The application is not opposed. In the circumstances we direct extension of time by a further period of three months time. No further extension.

Sd/-

UV

MEMBER [A]

Sd/-

VICE CHAIRMAN

TRUE COPY

S. Rao
S. Rao
SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE

30/5
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CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-38.

Dated: 16 FEB 1994

APPLICATION NO(s) 563/93

APPLICANTS:

P. Krishna Mestley vs. CPO, Madras
to:
1. Sre. M.S. Neegaraj, Advocate, NO.11, 1st floor,
Sriyatha Complex, 1st Cross, Gandhi Nagar
Bangalore.
2. Smt. M.V. Nirmala, Advocate, Bangalore.
3. The Chief Personnel Officer Southern
Railway Park Town, Madras.
4. Railway Board, by its Chairman
New Delhi.
5. Govt of India by its Secretary to
GWR Ministry of Railways New Delhi.
6. The Divisional Personnel Officer,
Southern Railway Bangalore Division
Bangalore.

SUBJECT:- Forwarding of copies of the Orders passed by
the Central Administrative Tribunal, Bangalore.

-XXX-

Please find enclosed herewith a copy of the
ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal
in the above mentioned application(s) on 2.2.94.

Issued
17/2/94.

Ok

Le Shambhu 16/2
for DEPUTY REGISTRAR
JUDICIAL BRANCHES.

gm*

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BANGALORE

ORIGINAL APPLICATION NO.563/93

WEDNESDAY THIS THE 2ND DAY OF FEBRUARY, 1994

MR. JUSTICE P.K. SHYAMSUNDAR VICE CHAIRMAN

MR. T.V. RAMANAN MEMBER (A)

Shri P. Krishnamurthy,
S/o Shri M. Padmanabhan,
1168/3, Vivekanandanagar,
Bangarpet,
Kolar District

Applicant

(By Advocate Dr.M.S. Nagaraja)

v.

1. The Chief Personnel Officer,
Southern Railway,
Park Town,
Madras

2. Railway Board,
represented by Chairman,
Railway Board,
New Delhi

3. Union of India,
represented by Secretary to
Government, Ministry of Railways,
New Delhi

4. The Divisional Personnel Officer,
Southern Railway,
Bangalore Division,
Bangalore

Respondents

(By Advocate Smt.M.V. Nirmala)

ORDER

Mr. Justice P.K. Shyamsunder, Vice Chairman

Admit.

Heard both sides. The controversy raised
in this application is covered by judgment rendered

in O.As. 164 to 166 of 1990 disposed of on 10.1.94 and O.As. 165, 193 & 194 of 1994 dated 28.1.1994. Following the same, we pass the following orders:

1. The respondent is directed to consider the case of ~~exist~~ of the applicant for extension of the benefit in terms of Circular order No.P(s)443/III/T.C.Staff Court case./TPJ Dn.(Pilot) dated 22.9.92;
2. In case he is found eligible for the benefit of that order, he may be promoted to the appropriate grades viz. (a) in the scale of R.425-640 with effect from 29.6.76 (b) in the scale of 550-750 with effect from 26.11.76 and (c) in the scale of pay of R.700-900 with effect from 1.8.79, all on proforma basis;
3. It is open to the respondents or any other competent authority to arrive at a decision to call for additional particulars about applicant in support of his claim and to call for the same within a period of 1 month from the date of receipt of this order.
4. The case of the applicant shall thereafter be decided within a period of three months from the date of receipt of the particulars and an order communicated to the applicant.
5. In case the applicant is found fit for promotion, his pay may be fixed notionally from the respective dates as asked for in the prayer and the pension of the applicant shall then be re-determined by the respondents on the basis of the above refixation of pay.
6. The pension so revised shall be payable to the applicant with effect from the date of filing of this application from month to month along with appropriate relief.
7. The arrears, if any, to be calculated and paid from a period of 1 year from the date of this order.

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The application stands disposed of finally with the

SECTION above directions.

Sd-

(T.V. RAMANA)
MEMBER(A)

Sd-

(P.K. SHYAMSUNDAR)
VICE CHAIRMAN